The actual number of such scnoois Is 12.

I regret the inaccuracy.

### STATEMENT RE STARRED QUESTION No. 93 ANSWERED ON THE 10TH SEPTEMBER, 1964.

## HEAVY ENGINEERING CORPORATION, RANCHI

MR. CHAIRMAN: Shri T. N. Singh. He is not here.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Sir, on a point of privii lege, this is a serious case of breach I of privilege and the Government | should be warned. The matter is on j the Order Paper. Mr. Chairman, the Minister concerned is not present. Not only that he is not present here, he has not advised or consulted any of | his colleagues to do it.

MR. CHAIRMAN; I see the point. I ' am very sorry he is absent.

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Sir, I must express regret on behalf of the Government that the Minister is not here. I will convey to him what has been stated by the hon. Member, namely, that he should either have been here or he should have asked somebody else to do it. I express regret on behalf of the Government.

MR. CHAIRMAN: Shri H. C Dasappa. He is not here. I am very sorry that they themselves asked for permission to make statements and they are not here.

#### (Interruptions)

SHRI CHANDRA SHEKHAR Sir, on a point of order, if the Ministers and the Treasury Benches are not serious about the proceedings of the House I shall request you to adjourn the House until the Ministers and Treasury Benches are prepared to 660 RS—5.

# Answered on the 10th September, 1964

face the House with due decorum and decency. The proceedings have been interrupted twice within two minutes. There is no occasion to continue the proceedings of the House. So, I very humbly request you to adjourn the House till the Ministers get ready.

SHRI P. L. KUREEL *URF* TAL1B (Uttar Pradesh): It is a great insult to the House

#### (Interruptions)

SHRI BHUPESH GUPTA (West Bengal): Sir. I have a submission to make. I fully share the sentiments, but I would not request you to adjourn the House in order to accommodate the delinquent Ministers. All I would ask you is to pass a formal stricture against the behaviour of the Government in this matter. Having taken permission from you to make the statements they do not even show the courtesy of being present here, nor rise in their seats, nor authorise anybody else to do it, when so many people are here. Therefore, it calls for a very strong stricture from the Chair and I think that would satisfy the needs of the moment and I think it will be a good tonic to the Government also.

SHRI M. C. CHAGLA: I have already expressed regret on behalf of Government. I assure hon. Members that we will see that this does not happen again and I will convey to the hon. Minister your view that  $h_e$  should have been here or he should have asked somebody else to be present. I regret the inconvenience caused to the House. I assure you that no discourtesy was meant and Government  $i_s$  as anxious as hon. Members themselves to protect the privileges of this House and to have the highest consideration for this House.

SHRI A. B. VAJPAYEE (Uttar Pradesh). Mr. Chairman, it is not a question of convenience. It is a question of courtesy. Now, one Minister  $i_s$  here. What about Mr. Dasappa?

Constitution

AN. HON. MEMBER; He has also come now.

SHRI BHUPESH GUPTA: Where were they?

AN HON. MEMBER: They were in the other House.

SHRI BHUPESH GUPTA: I submit they should get up one after another and . . .

ME. CHAIRMAN: I do not want you to prescribe any procedure. I will look after that. Please sit down.

THE MINISTER OF HEAVY ENGINEERING IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): Sir, I am sorry that I have been held up in the Lok Sabha. I make the following statement.

I made a statement on the floor of the House giving information regarding the pay given to Dr. Nagaraja Rao, on his transfer from Heavy Engineering Corporation to Planning Commission. The actual position is as under: —

At Heavy Engineering Corporation he was given a pay of Rs. 3,000 p.m.

In Planning Commission  $h_e$  is given a pay of Rs. 3,250 in the grade of Rs. 3,250-125-3,500.

### STATEMENT RE STARRED QUES-TION No. 92, DATED THE 10TH SEPTEMBER, 1964

# I.D.A. CREDIT FOR MANUFACTURING GOODS

Mr. CHAIRMAN: Shri Dasappa.

THE MINISTER OF INDUSTRY AND SUPPLY (SHRI H. C. DASAPPA): May I also offer my sincere apologies to you, Sir, and to the House? We were held up with our own questions

there and we could not manage to run up here in time.

(Interruptions)

SHRI A. B. VAJPAYEE (Uttar Pradesh): He has got a Deputy Minister. The Ministers could have authorised somebody else to make the statements on their behalf.

(Interruptions)

MR. CHAIRMAN: Please. Order, order.

SHRI BHUPESH GUPTA (West Bengal): We ac?ept it with grace.

SHRI H. C. DASAPPA; Sir, in my reply to the supplementary question asked by Shri A. D. Mani on the 10th September, 1964, with reference to Starred Question No. 92, on reading the script, I find I have not fully covered the question which he asked. With your permission, Sir, I would like to amplify my answer so as to avoid any misapprehension in regard to the position.

The position in regard to the **I.D.A.** credit is that purchases could be made from all member-countries of the World Bank and also from Switzerland.

### PROCLAMATION UNDER ARTICLE 356 OF THE CONSTITUTION

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): Sir, I beg to lay  $o_n$  the Table, under clause (3) of article 356 of the Constitution, a copy of the Proclamation issued by the President on September 10, 1964, under the said article in relation to the State of Kerala.

I also beg to lay on the Table a copy of the Order dated September 10, 1964, made by the President under sub-clause (i) of clause (c) of the Proclamation. [Placed in Library. *See* No. LT-3071/64].

SHRI BHUPESH GUPTA: (West Bengal): Sir, I have a submission to> make. First of all, we see in the